

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s) (Civil) No(s). 3576/2025

YADAV SUPPLIERS AND SCREENING PLANT & ORS. Petitioner(s)

VERSUS

STATE OF HARYANA & ORS. Respondent(s)

FOR ADMISSION

WITH

T.P.(C) No. 3593/2025 (XVI-A)
FOR ADMISSIONT.P.(C) No. 198/2026 (XVI-A)
FOR EX-PARTE STAY ON IA 24497/2026
IA No. 24497/2026 - EX-PARTE STAY

Date : 04-05-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) :Ms. Pallavi Singh, AOR
Ms. Humanpreet Kaur, Adv.Mr. Narender Hooda, Sr. Adv.
Ms. Kavya Manuja, Adv.
Ms. Pallvi Hooda, Adv.
Mr. Shiv Bhatnagar, Adv.
Mr. Yuvraj Nandal, Adv.
Dr. Surender Singh Hooda, AORFor Respondent(s) :Mr. Nidhesh Gupta, Sr. Adv.
Mr. Shadan Farasat, AAG, Sr. Adv.
Mr. Karan Sharma, AORMr. Mahesh Thakur, AOR
Mr. Narveer Yadav, Adv.
Mr. Siddhartha Sati, Adv.
Ms. Ruchi Kumari, Adv.
Dr. Anthony Raju, Adv.Ms. Mrinal Kanwar, AOR
Mr. Vaibhav Rajsingh Rathore, Adv.
Mr. Dinesh Kumar Chouhan, Adv.
Ms. Nandini Singh Parmar, Adv.

Contd..

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned senior counsel appearing for the respective parties.

It is submitted at the Bar that the issues which arise in these Transfer Petitions are akin to the issues which arise in Civil Appeal Nos.5876-5877 of 2023. However, learned senior counsel for the State of Punjab contended that there is difference in the Rule.

In the circumstances, we direct that these Transfer Petitions be tagged with the aforesaid Civil Appeals.

(NEETU SACHDEVA)
DEPUTY REGISTRAR

(DIVYA BABBAR)
COURT MASTER (NSH)